

Rep. by Act

19 of 1984, 5, 2 & Sec. I

THE OILFIELDS (REGULATION AND DEVELOPMENT)
AMENDMENT ACT, 1984

No. 20 OF 1984

[11th May, 1984.]

An Act further to amend the Oilfields (Regulation and Development)
Act, 1948

BE it enacted by Parliament in the Thirty-fifth Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the Oilfields (Regulation and Develop-
ment) Amendment Act, 1984.

Amend-
ment of
section 6A.

2. In section 6A of the Oilfields (Regulation and Development) Act,
1948 (hereinafter referred to as the principal Act), in clause (b) of the 53 of 1948.
proviso to sub-section (4), for the words "four years", the words "three
years" shall be substituted.

Substitu-
tion of
new
section
for
section 10.

3. For section 10 of the principal Act, the following section shall be
substituted, namely:—

Laying of
rules and
notifica-
tions.

"10. Every rule made under this Act and every notification issued
under sub-section (4) of section 6A shall be laid, as soon as may be
after it is made or issued, before each House of Parliament, while
it is in session, for a total period of thirty days which may be com-
prised in one session or in two or more successive sessions, and if,
before the expiry of the session immediately following the session
or the successive sessions aforesaid, both Houses agree in making
any modification in the rule or notification or both Houses agree
that the rule or notification should not be made or issued, the rule
or notification shall thereafter have effect only in such modified
form or be of no effect, as the case may be; so, however, that any
such modification or annulment shall be without prejudice to the
validity of anything previously done under that rule or notification."